



allegations has already been granted privilege of anticipatory bail by this court vide order dated 26.02.2020 passed in ABA no. 1089 of 2020, hence, the petitioner be given the privilege of anticipatory bail.

The learned Addl. PP opposes the prayer for anticipatory bail of the petitioner.

Considering aforesaid facts and circumstances of the case, I am inclined to grant the privilege of anticipatory bail to the petitioner. Hence, in the event of arrest by the police or surrender within a period of six weeks from the date of this order, the petitioner shall be released on bail on depositing Rs. 37,600/- in shape of two separate Demand Drafts of Rs. 18,800/- each one is drawn in favour of the Mamta Devi and the other drawn in favour of the Mamta Agarawal as ad interim victim compensation and furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned J.M., Ranchi in connection with Chutia P.S. case no. 175 of 2019 subject to the condition that the petitioner will co-operate with the Investigation of the case and will appear before the Investigating Officer as and when noticed by him and will submit mobile number and photocopy of *Aadhaar* card at the time of surrender in the court below with an undertaking not to change mobile number during the pendency of the case along with the other conditions laid down under section 438 (2) Cr. P.C.

In case of depositing aforesaid demand draft by the petitioner, learned court below is directed to issue notice to Mamta Devi and Mamta Agarawal and release the demand draft in their favour on proper identification forthwith.

**(ANIL KUMAR CHOUDHARY, J.)**

Smita/-